

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency)No. 740 of 2019

IN THE MATTER OF:

Simplex Infrastructures Ltd.

.....Appellant

Vs.

Nitesh Estates Ltd.

.....Respondent

Present :

For Appellant: Mr. Ritin Rai, Senior Advocate alongwith Mr. Samrat, Mr. Devayan, Mr. Mridul Godhra, Ms.Sachi, Mr. S.C. Das, Advocates

For Respondents: Ms. Vaishali Goyal, Advocate

O R D E R

28.08.2019 - By way of last chance, the Respondent is allowed to file reply-affidavit within two weeks. Rejoinder, if any, may be filed by the Appellant within one week thereafter.

Post the case for 'admission' (after notice) on **24th September, 2019.**

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

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